

The certification period was originally kept at one year in view of the fact that adequate testing facilities were not available in Delhi at that time.

Newsitem captioned 'Police beat up mourners at Nigambodh Ghat'

1498. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the newsitem captioned "Police beat up mourners at Nigambodh Ghat" which appeared in the Indian Express dated 13th July, 1991;

(b) if so, the details of the case;

(c) whether Government propose to take any action against the police officials who beat up relatives and friends of the deceased at Nigambodh Ghat; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir. There was a newsitem in Indian Express in its issue of 13.7.1991 about beating up mourners at Nigambodh Ghat by Police.

(b) to (d) The Delhi Police have reported that following a request from the management Ayodhya Textile Mill, police protection was provided for eviction of one, Shri Ram Bilas, an ex-employee of Ayodhya Textile Mill, who was an unauthorised occupant. When the officers of Ayodhya Textile Mill were carrying out eviction, Shri Ram Bilas fainted and was rushed to the Bara Hindu Rao Hospital where he was declared dead. After post-mortem the body of the deceased was handed over to his son in the presence of his family members and sympathisers. On 12.7.91, the body of the deceased was brought at Nigambodh Ghat by his family members and was cremated. The Delhi police have reported that there was no incident of police beating of mourners at Nigambodh Ghat.

Meeting of Federation of Delhi Small Industries Association with MNTL Chief

1499. SHRI SYED SIBTEY RAZI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Federation of Delhi Small Industries Association held some meeting with Chief of Mahanagar Telephone Nigam Limited;

(b) if so, the details thereof;

(c) whether some decisions on the problems of S.I.A. have been taken;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether M.T.N.L. also proposes to issue directives for redressal of grievances of general public on same lines as in case of S.I.A.; and

(f) if so, the details thereof and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The meeting was held on 12.7.1991. The items discussed were:

1. Delayed fault rectification,
2. Delays in shifting,
3. Disconnection and restoration of telephones due to non-payment of bills.
4. Maintenance of telephone lines
5. Steps taken to improve telecom services, customer interface, etc.
6. Development plans.

(c) to (f) All these items were discussed and Small Industries Associations (SIA) members were apprised of various facilities extended for individual redressal of grievances as also other improvements that are being brought about such as:

(i) Meeting with Area Managers. Area General Managers between 3.00 to 4.00 PM on any working day with appointment.

- (2) Meetings with Area Managers, Area General Manager on all working Fridays any time between 10.00 AM to 1.00 PM without prior appointment.
- (3) Holding of Open House Sessions in different areas from time to time.
- (4) Convening of Telephone Adalats once every three months for face to face discussion and settlement of individual grievances.
- (5) Periodic meetings by the CGM with eminent user organisations like Federation of Indian Chambers of Commerce and Industry (FICCI), SIA, Confederation of Engineering Industries (CEI) etc.
- (6) Introduction of Dynamic STD Locking facility in electronic exchanges constituting 68 per cent of the total capacity. The facility obviates any misuse of STD.
- (7) Replacement programme of old exchanges by electronic exchanges (approx. 70000 lines replaced already)
- (8) Other improvements and additional facilities in the network like Customer Service Centres, Quick Customer Service Centres etc.
- (9) Development plans for new lines.

The members of SIA were satisfied with positive interaction. These steps will benefit not only the members of SIA but all the customers of Delhi.

Auto-rickshaws

(in rupees)

	Pre-revised	Revised on		
		24-3-90	16-10-90	26-7-91
Initial fare/km.	1.56	3.00	3.40	3.50
Subsequent fare per km.	1.20	1.40	1.50	1.80
Taxis				
Initial fare/km.	3.30	5.00	5.60	5.80
Subsequent fare/km.	2.40	2.80	3.20	3.60

Revision of auto-rickshaws and taxi fares

1500. SHRI SYED SIBTEY RAZI:

SHRI CHIMANBHAI MEHTA:

SHRIMATI MIRA DAS:

SHRI SOM PAL:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether fares of auto-rickshaws and taxis have been revised twice in the past;

(b) if so, the details of revision allowed during each exercise;

(c) whether instructions have been issued to drivers of auto-rickshaws and taxis to display the revised fares chart in their vehicles;

(d) if so, the details thereof and if not, the reasons therefor;

(e) whether meters of some auto-rickshaws and taxis have been tempered with in order to cheat the passengers;

(f) whether some drives have been undertaken to check such malpractices; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b) The fares of auto-rickshaws and taxis have been revised thrice in the recent past as per details given below:—